

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - III**

**CP/CA No. 126(ND)/2017**

**IN THE MATTER OF:**

**Sh. Jasmohan Singh & Ors.  
Vs  
Transfrig India Ltd. & Org.**

**.... APPLICANT / PETITIONER**

**.... RESPONDENT**

**SECTION:**

**Under Section 271-272**

**Order delivered on 10.10.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER :-** Mr. Krishnendu Dutta, Advocate  
Mr. Sourabh Gupta, Advocate  
Mr. Sumit Bhadana, Advocate  
Ms. Richa, Advocate

**For the RESPONDENT No. 1 & 2 :-** Mr. M. S. Vinaik, Advocate

**ORDER**


Learned Counsel for the petitioner is present. It is represented by the Learned Counsel for the petitioner that in compliance with the direction dated 07.09.2017 the cost of Rs. 7,500/- has been remitted to the Prime Minister National Relief Fund. It is further represented by the Learned Counsel for the petitioner that notices to the respondent have been duly taken in relation to the Respondent No. 1 company and Respondent No. 2 and Mr. M. S. Vinaik, Advocate enters appearance and seeks some time to file reply to the Company Petition. Taking into consideration the said request two weeks' time is granted to file the same. Learned Counsel for the Respondent will furnish an advance copy of the reply to the counsel for the Petitioner. Petitioner to file rejoinder, if any, within a

**Cont..**



period of two weeks thereafter. In relation to Respondent No. 3, it is stated in the affidavit of service that notice has been taken on 14.09.2017. However, none appears for Respondent No. 3. Similarly, in relation to the statutory authority being Respondent No. 4 & Respondent No. 5, there is no representation. A Final opportunity is given to the respondents, who have failed to appear before this tribunal today despite service of notice. For the appearance of Respondent No. 3, as well as Respondent No. 4 & Respondent No. 5 on the next date of hearing, failing which the matter will be proceeded in their absence.

The matter is adjourned to 13<sup>th</sup> November 2017.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)